

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No. L -1/2064/2022-CERC**

**Date: 7<sup>th</sup> January, 2025**

**Coram:  
Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member**

**In the matter of**

**Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations, 2025**

**Statement of Reasons**

1. The Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 were first notified on 23<sup>rd</sup> April 1999, subsequently repealed by the Central Electricity Regulatory Commission (Conduct of Business) Regulations in 2009, and repealed further in 2023 (the “2023 Principal Regulations”). The Commission issued the Draft Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations, 2024 on August 27, 2024, inviting comments/suggestions/objections from the stakeholders to revise the entitlements and honorarium of the members of the Central Advisory Committee based on the current practices followed by other regulators or education institutes; and introducing framework to enable the participation of Experts or Persons of Eminence in the Expert Committee or Seminars or Lectures organized by the Commission.
2. In response to the public notice dated 27<sup>th</sup> August 2024 and the public hearing on 4<sup>th</sup> November 2024, the Commission received written comments from one individual stakeholder (published on the website) and the participation of one member in the public hearing through video conferencing. After due consideration of the comments, suggestions and objections of the stakeholder, the Commission has finalized the fifth amendment to the Principal Regulations.
3. The Commission has proposed the amendment to Clause 9 of Regulation 60 to revise the honorarium and allowances for Members of the Central Advisory Committee and introduction of new Regulation 60A to enable the participation of Experts or Persons of Eminence in the Expert Committee or Seminars or Lectures organized by the Commission.
4. No specific objection was received from the stakeholders on the proposed amendments. One of the individuals suggested that the existing composition of the members of the central advisory committee should be on a rotational basis to bring diversity and within the limit provided under the Act. This comment, being in the nature of the suggestion, does not require any change in these regulations. Accordingly, the Commission has notified the Central Electricity Regulatory Commission (Conduct of Business) (First Amendment) Regulations, 2024 with minor editorial changes.

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